

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. (IB)-132(PB)/2017

IN THE MATTER OF:

Punjab National Bank
v.
Samtel Color & Ors.

.....Petitioner

.....Respondents

SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Shri Hashmat Nabi, Advocate
Ms. Sweta Jha, Advocate

For the Respondent(s) : Shri Kunal Godhwani, Advocate
Shri Karan Khanna, Advocate
Shri Mohit Taneja, Advocate

ORDER

Petitioner has filed an application registered at Diary No. 176 dated 06.07.2017. According to the averments made in the application the respondent Nos. 2 to 16 are sought to be deleted from the array of the parties. A copy thereof has already been furnished to the counsel for the respondent/non-applicant.

After hearing the learned counsel for the parties, we find that respondents/non applicants are neither necessary party nor proper party. We direct that the names of aforesaid respondents be deleted from the memo of parties. Amended memo is taken on record.

Application stands disposed of.

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Learned counsel for the respondent states that reply to the petition shall be filed within one week with a copy in advance to the other side.

List for arguments on 18.07.2017.

Sd/-

**(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
(MEMBER TECHNICAL)**

10.07.2017
Vineet